

[*Translation*]

**Assistance to Various Schemes in Hill Areas of Uttar Pradesh**

4516. SHRI BHUWAN CHANDRA KHANDURI: Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state:

(a) the names of the schemes for which financial assistance has been provided to eight hill districts of Uttar Pradesh, district-wise, for the years 1988-89, 1989-90 and 1990-91 under the Hill Areas Development Programme;

(b) whether some proposals for development of the hill districts are pending with the Planning Commission, and

(c) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI H.R. BHARDWAJ): (a) Special Central Assistance is allocated to Hill Areas Development Programmes in the form of 90 per cent grant and 10 per cent loan and not district-wise or scheme-wise.

(b) No such proposal is pending with the Planning Commission.

(c) Does not arise.

[*English*]

**Irregularities in Slum Wing of Delhi Development Authority**

4517 SHRI JEEWAN SHARMA:  
DR. A.K. PATEL:  
SHRI MADAN LAL KHURANA:  
SHRI LAL K. ADVANI:  
SHRI ATAL BIHARI VAJPAYEE.  
SHRI SHIV SHARAN VERMA:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Government are aware of the Special Audit Report of the Delhi administration regarding serious financial And administrative irregularities in the Slum Wing of the Delhi Development Authority;

(b) if no, the main findings of the Special Audit Report and the action taken by the Government thereon;

(c) if so, action has been taken, the reasons therefor; and

(d) the remedial measures taken or proposed to be taken to check the malpractices and irregularities?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) Yes, Sir.

(b) to (d). The matter is under examination of Delhi Administration.

**Encroachment on Wakf Property**

4518 SHRI MUMTAZ ANSARI: Will the Minister Of URBAN DEVELOPMENT be pleased to state:

(a) whether NDMC and DDA have encroached upon the land of Wakf Property Shahemardsa etc. in Delhi;

(b) if so, the names and locations of such places in Delhi; and

(c) the time by which the Government propose to hand over such land/plots to their owners?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) No, Sir, as per information given by NDMC and DDA there is no encroachment.

(b) and (c). Do not arise in view of reply to part (a) above.

**Jute Companies Defaulting in Provident Fund Payments**

4519. SHRI INDRAJIT GUPTA: Will the PRIME MINISTER be pleased to state:

(a) whether the Union Labour Minister had called a meeting in 1986 of the jute companies defaulting in Provident Fund Payments where it was decided that 8 per cent deduction would be made from employees salaries for contribution to provident Fund and Employees' State Insurance Scheme.

(b) if so, the details of other decisions taken at this meeting;

(c) whether the agreement referred to in part (a) has been honoured by the Mill owners ; and

(d) if not, the action being taken against such mill owners?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI PABAN SINGH GHATOWAR):(a) to (c). No, Sir. At the meeting taken by the Union Labour Minister on 7th July, 1986 it was decided inter-alia that the defaulting jute mills will liquidate arrears of EPF/ESI dues by way of deduction of 8 percent on the bills payable to them by DGS & D. Since most of the mills failed to honour the agreement, it was withdrawn.

(d) The EPF and ESI authorities are taking penal and legal action against the defaulting establishment for realisation of the outstanding dues.

**Development of Sanjay Gandhi Transport Nagar**

4520 SHRI JEEWAN SHRMA: Will the

Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Municipal Corporation of Delhi has incurred huge losses in the development of Sanjay Gandhi Transport Nagar as has been brought out in the report of the C.A.G., for the year ending march, 1990.

(b) if so, the facts and reasons thereof;

(c) whether the official responsible for causing this huge financial losses to the MCD have been identified and brought to book;

(d) if so, the details thereof and if not the reasons therefor;

(e) the details of the loses suffered by MCD in each of the last three years; and

(f) the steps taken to check the recurring losses?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM):(a) to (f). The Sanjaya Gandhi Transport Nagar is being developed by M.C.D. on 'No profit No Loss' basis. Originally 1420 plots in Phase-I & 526 plots in Phase-II were planned. However due to encroachments and stay orders from the Supreme Court against aquisition proceedings D.D.A. could not transfer the total land required for the project. Thus the number of plots got reduced to 1205 in Phase-I and 437 in Phase-II. The lay-out Plan for Phase-II is under revision as some plote are to be re-aligned.

The Corporation vide its Resolution No. 705 dated 23.11.87 decided to bring down the allotment price from the original cost of Rs.500/- per sq Mt. to Rs. 425/- per sq. mt. It was expected that the resultant deficit of Rs.